

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A.No.62/618/2021

Date of Order: **8.4.2021.**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Shawkat Ahmad s/o Ghulam Rasool, r/o Rajpora, Pulwama.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. Union of India Secretary, Ministry of Textiles, Government of India, Udyog Bhawan, Metro Station, Delhi.
2. Member Secretary, Central Silk Board, Ministry of Textiles, Government of India, CSB Complex, BTM Layout Madivala, Bangalore.
3. Secretary, Government of India, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training), North Block, New Delhi.
4. Director Central Sericulture Research & Training Institute, Pampore.
5. Director Central Sericulture Research & Training Institute, Behrampur.

(By Advocate : Mr. Raghu Mehta).

.....Respondents

O R D E R [O R A L]

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)



Learned counsel for the parties state at the Bar that the present OA be disposed by directing the respondents to allow the applicant to resume his duty at Behrampora. Ld. Counsel for the respondents further states that the absence period of the applicant will be settled under the rules. He further states that the respondents would consider his request for appropriate posting in case the applicant made a representation to this effect.

2. Accordingly, the present OA is disposed of on the statement made by the learned counsel for the parties. The disposal of OA would not prejudice the rights of the applicant so associated by him in other proceedings pending in the Courts.

3. A copy of this order be furnished to learned counsel for the respondents for informing his clients.

(TARUN SHRIDHAR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)